

(2022) 04 DRAT CK 0027

Debts Recovery Appellate Tribunal, Mumbai Bench

Case No: I.A. No. 58 Of 2022 In Appeal on Diary No. 87 Of 2022

M/s. Global Gourmet
Pvt. Ltd

APPELLANT

Vs

Indian Bank & Ors

RESPONDENT

Date of Decision: April 27, 2022

Acts Referred:

Arbitration and Conciliation Act, 1996 " Section 23(4), 29A#Commercial Courts Act, 2015 " Section 12A#Negotiable Instruments Act, 1881 " Section 18(1)

Citation: (2022) 04 DRAT CK 0027

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Sanjana Ghogare, Barsha Parulekar

Final Decision: Allowed

Judgement